

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/020/00913/2018
Date of Order : 17-09-2019

Between :

SK Abdul Subhan
S/o late Nanne Saheb, aged about 51 years,
Gr-'C', R/o D.No.TF6, RRI-12 Apartment,
New Rajarajeswari Peta, Vijayawada,
Krishna District.Applicant

AND

1. Union of India,
Rep by its General Manager,
South Central Railway, Rail Nilayam,
Secunderabad.
2. The Divisional Railway Manager,
South Central Railway, Vijayawada Division,
Vijayawada, Krishna District.
3. The Senior Divisional Personal Officer,
South Central Railway, Vijayawada Division,
Vijayawada, Krishna District.Respondents

Counsel for the Applicant: Mr. M.R.L.Narasimha Rao

Counsel for the Respondents : Mrs. Vijaya Sagi, SC for Rlys

CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

ORAL ORDER
(per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

No representation on behalf of the applicant. Mrs.Vijaya Sagi,
learned Standing Counsel for Respondents present and heard.

2. Learned Standing Counsel for Respondents contends that the case has been listed under the category 'for dismissal' for the four occasions and that the applicant/ his counsel is not present to argue the case.

3. In view of the fact that there has been no representation on behalf of the applicant on several occasions, the case is dismissed for want of prosecution. In the circumstances of the case, there shall be no order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

Dated : 17th September, 2019.
Dictated in Open Court.

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